

[Shri Dinesh Singh]

shall be able to find out. Of course, our missions in the US and also in South Vietnam would make an attempt to find out the facts as far they can.

SHRI JYOTIRMOY BASU : What about taking up this matter for discussion either under rule 184 or as an adjournment motion ?

Mr. CHAIRMAN : That is for the Speaker to decide.

SHRI VASUDEVAN NAIR (Peermade) : It is not as if some soldiers were killed in an encounter. The fact is that an entire village was wiped out. I should like to know whether Government have any information from their own agencies in the countries concerned, whether in North Vietnam or South Vietnam where they have their own representatives, as they cannot go by the account given by the South Vietnam Government. Also would they like to raise this matter in the Human Rights Commission themselves or would like support some other country if it is raised by that country on that forum ?

SHRI DINESH SINGH : What action we ought to take will really arise after we have more information on this subject. I have shared with the House the information available with me. When we get more information, it will be for us to consider what steps we should take.

SHRI VASUDEVAN NAIR : What is the information from Government's missions in the countries concerned ?

SHRI DINESH SINGH : At this stage, our information is not more than what has appeared in newspapers.

12.24 hrs.

PAPERS LAID ON THE TABLE

Papers under Post-graduate Institute of Medical Education and Research, Chandigarh Act and Prevention of Food Adulteration Act

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING ; AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S.

CHANDRASEKHAR) : On behalf of Shri K. K. Shah :

I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Post Graduate Institute of Medical Education and Research Chandigarh, for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966. [Placed in Library See No. LT 2058/69]
- (2) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1969, published in Notification No. G. S. R. 2068 (English Version) and G. S. R. 2069 (Hindi Version) in Gazette of India dated 30th August, 1969, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT 2059/69]

Papers re : Accounts of Coal Board

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) :

I beg to lay on the Table--

- (1) A copy of the Audit Report on the Accounts of the Coal Board for the year 1967-68, under sub-section (2) of the section 12 of the Coal Mines (Conservation and Safety) Act, 1952.
- (2) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta for the year 1968-69. [Placed in Library See No. LT 2060/69]

Notifications under Income-tax Act, Central Excises and Salt Act, Central Excise Rules and Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) :

I beg to lay on the Table--

- (1) A copy of the Income-tax (Fifth

- Amendment) Rules, 1969, published in Notification No. S. O. 4427 in Gazette of India dated the 29th October, 1969, under, section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT 20 1/69]
- (2) A copy of the Central Excise (Thirteenth Amendment) Rules, 1969, published in Notification No. G. S. R. 2511 in Gazette of India dated the 1st November, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. LT 20-2/69]
- (3) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :-
- (i) G. S. R. 2033, 2034 and 2035 published in Gazette India dated the 23rd August, 1969 (English Version) and G. S. R. 2209, 2210 and 2211 published in Gazette of India dated the 13th September, 1969 (Hindi Version), together with an explanatory memorandum. [Placed in Library See No. LT 2063/69]
- (ii) G. S. R. 2290 published in Gazette of India dated the 27th September, 1969 together with an explanatory memorandum. [Placed in Library See No. LT-2063/69]
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :-
- (i) G. S. R. 2055 published in Gazette of India dated the 25th August, 1969 together with an explanatory memorandum.
- (ii) G. S. R. 2362 published in Gazette of India dated the 30th September, 1969 together with an explanatory memorandum
- (iii) G. S. R. 2468 published in Gazette of India dated the 25th October, 1969 together with an explanatory memorandum.
- (iv) G. S. R. 2'69 published in Gazette of India dated the 27th October, 1969.
- (v) G. S. R. 2470 published in Gazette of India dated the 27th October, 1969 together with an explanatory memorandum.
- (vi) G. S. R. 2555 published in Gazette of India dated the 31st October, 1969 together with an explanatory memorandum.
- (vii) The Passengers (Non-Tourist) Baggage (Second Amendment) Rules, 1969, (Hindi Version) published in Notification No. G. S. R. 2582 in Gazette of India dated the 8th November, 1969 together with an explanatory memorandum.
- (viii) S. O. 4515 (English Version) and S. O. 4517 (Hindi Version) published in Gazette of India dated the 8th November 1969 together with an explanatory memorandum [Placed in Library See No. LT-2064/69]
- (5) A copy of Notification No. G. S. R. 238 (Hindi Version) and G. S. R. 2385 (English Version) published in Gazette of India dated the 11th October, 1969 containing corrigendum to Notification No. G. S. R. 1544 (Hindi Version) 1543 (English Version) dated the 28th June, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. LT-2065/69]

12.26 hrs.

MOTION REGARDING EIGHTH
REPORT OF COMMITTEE OF
PRIVILEGES

श्री मधु सिन्घवे (मुंबई) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि विशेषाधिकार समिति के छठे प्रतिवेदन पर यह सदन विचार करे। मैं इस मिनट से ज्यादा नहीं सूंगा। असल में इसी प्रस्ताव के साथ मैं ने एक दूसरे प्रस्ताव का भी नोटिस दिया था कि यह प्रतिवेदन प्रीविलेजस कमिटी के पास पुनर्विचार के लिए भेज दिया जाय। मुझे पता नहीं कि मैंने यह